




The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 27. CUTTACK, FRIDAY, JULY 2, 1937.

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 24th June 1937.

No. 1662-C.—The following notification by the Government of the United Provinces is republished for general information.


By order of the Governor,
P. T. MANSFIELD,

Chief Secretary to Government.

POLICE DEPARTMENT.

MISCELLANEOUS.

Lucknow, 2nd June 1937.

 **No. 327-P/VIII--1080.**—In exercise of the power conferred by section 19 of the

Indian Press (Emergency Powers) Act, 1931 (Act XXIII of 1931), the Provincial Government hereby declare to be forfeited to His Majesty every copy of a pamphlet in Hindi entitled "Duniyan ke mazduro ek ho jao—Bolshevik" purporting to be a bulletin of the United Provinces Provincial Committee of the Communist Party of India, a branch of the Communist International, and published on May 1, 1937, inasmuch as the said pamphlet contains matter of the nature described in sub-section (1) (c) and (ā) of section 4 of the aforesaid Act.

By order of the Provincial Government,

C. W. GWYNNE,

Chief Secretary to Government,

United Provinces

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 24th June 1937.

No. 5307—I J-29/37-Com.—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

REGISTRATION OF ACCOUNTANTS.

Simla, 5th June 1937.

No. 1-A. (15)/36.—The following draft of certain further amendments to the Auditor's Certificates Rules, 1932, which it is proposed to make in exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), is published as required by the said sub-section, for the information of all persons likely to be affected thereby and notice is hereby given that the said draft will be taken into consideration on or after the 5th July 1937.

Any objection or suggestion which may be received from any person with respect to the draft before the aforesaid date will be considered by the Central Government.

Draft amendments.

1. Rule 8 of the said Rules shall be omitted.

2. In rule 17 of the said Rules, for the figure and words "XXVI—Miscellaneous Departments—Central—Registration of Accountants", the following figure and words shall be substituted, namely :—

"XXXVI—Miscellaneous Departments—Miscellaneous—Registration of Accountants."

3. In rule 36 of the said Rules—

(1) In the first proviso, for clause (ii) the following clause shall be substituted, namely :—

"(ii) a person who has served as an audit clerk in the office of an Approved Accountant for a total period of eight years if he is a graduate and nine years if he is not a graduate."

(2) For the words "For the purpose of this rule any period of apprenticeship served under the Regulations for the award of the Government Diploma in Accountancy and duly registered with the Accountancy Diploma Board, Bombay, shall be reckoned

as service under articles", the following shall be substituted, namely :—

"For the purpose of this rule—

- (i) any period of apprenticeship served under the regulations for the award of the Government Diploma in Accountancy and duly registered with the Accountancy Diploma Board, Bombay, shall be reckoned as service under articles, and
- (ii) two years' service as an audit clerk in the office of an Approved Accountant shall be reckoned as one year's service as an article clerk, and *vice versa*."

4. To sub-rule (1) of rule 40 of the said Rules, the following proviso shall be added, namely :—

"Provided that an Approved Accountant shall not be entitled to employ any additional article clerk for a partner or a paid assistant in accordance with any of the clauses (c), (d) and (e), if such partner or paid assistant has any professional connection whatsoever with any other accountant or a firm of accountants entitled to act as auditor or auditors of companies."

5. Rule 48 of the said Rules shall be omitted.

6. For rules 52 and 67 of the said Rules, the following rules shall be substituted, respectively, namely :—

"52. Save as otherwise provided in these Rules, a member of the Board, other than a member who is in the service of Government, shall hold office for three years from the date of his appointment unless the Central Government when appointing him directs otherwise."

"67. Save as otherwise provided in these Rules, a member other than a member who is in the service of Government or who is a member *ex-officio*, shall hold office for three years from the date of his appointment unless the Central Government when appointing him directs otherwise."

7. In Appendix 2 to the said Rules, for sub-clause (d) of clause 4 in Form D, and for sub-clause (d) of clause 5 in Form E, the following sub-clause shall be substituted, namely :—

"(d) that he will allow the Article Clerk leave of absence for a period aggregating not more than one-eleventh of the service actually rendered. Provided that in case of illness he will allow the Article Clerk, on production of a certificate

from a registered medical practitioner, leave of absence for an additional period aggregating not more than one-eleventh of the service actually rendered."

H. DOW,

Secy. to the Govt. of India.

The 30th June 1937.

✓ **No. 5428—IE-37-Com.**—The following notification, issued by the Government of India in the Department of Industries and Labour, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

Simla, 16th June 1937.

No. M826.—In exercise of the powers conferred by section 31 of the Petroleum Act, 1934 (XXX of 1934), the Central Government is pleased to limit the operation of the enactments specified in the Schedule hereto annexed in so far as the said enactments relate to the storage or transport of petroleum to the following quantities, namely:—

I. In the case of dangerous petroleum to quantities of six gallons or less, not intended for sale and kept in securely stoppered receptacles of glass, stoneware or metal, not exceeding one quart in capacity in the case of receptacles of glass or stoneware and not exceeding five gallons in capacity in the case of receptacles of metal;

II. In the case of non-dangerous petroleum having its flashing-point below 130°F., to quantities not exceeding five hundred gallons, provided none of it is contained in a receptacle exceeding two hundred gallons in capacity;

III. In the case of non-dangerous petroleum having its flashing-point not below 150°F. but below 200°F., to quantities not exceeding ten thousand gallons not stored in the same installation or storage shed as other petroleum and exempt from licence under the rules contained in Chapter V of the Petroleum Rules, 1937.

THE SCHEDULE.

The Madras City Municipal Act, 1919 (Madras Act IV of 1919).

The Madras District Municipalities Act, 1920 (Madras Act V of 1920).

The Madras Local Boards Act, 1920 (Madras Act XIV of 1920).

The City of Bombay Municipal Act, 1888 (Bombay Act III of 1888).

The Bombay District Municipal Act, 1901 (Bombay Act III of 1901).

The Bombay Municipal Boroughs Act, 1925 (Bombay Act XVIII of 1925).

The City of Karachi Municipal Act, 1933 (Bombay Act XVII of 1933).

The Calcutta Municipal Act, 1923 (Bengal Act III of 1923).

The Bengal Municipal Act, 1932 (Bengal Act XV of 1932).

The United Provinces Town Areas Act, 1914 (United Provinces Act II of 1914).

The United Provinces Municipalities Act, 1916 (United Provinces Act II of 1916).

The Punjab Municipal Act, 1911 (Punjab Act III of 1911).

The Punjab Small Towns Act, 1921 (Punjab Act II of 1922).

The Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922).

The Central Provinces Municipalities Act, 1922 (Central Provinces Act II of 1922).

The Assam Municipal Act, 1923 (Assam Act I of 1923).

The Punjab Municipal Act, 1911 (Punjab Act III of 1911) in so far as it relates to the storage of petroleum in the North-West Frontier Province.

The Quetta Municipal Law, 1896.

The Ajmer-Merwara Municipalities Regulation, 1925 (Regulation No. VI of 1925).

The Coorg Municipal Regulation, 1907 (Regulation No. II of 1907).

A. G. CLOW,

Secy. to Govt. of India.

The 30th June 1937.

✓ **No. 5465—IC-43/37-Com.**—The following notification of the Government of India, Finance Department (Central Revenues) is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CUSTOMS.

Simla, 29th May 1937.

No. 35.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government are pleased to prohibit the bringing into British India of any copy of (a) the book entitled "World Revolution, 1917-1936. The Rise and Fall of the Communist International" by C. L. R. James, published by Martin Secker and Warburg, Limited, 22, Essex Street, Strand, London, or (b) any

translation, reprint or other document containing substantial reproductions of the matter contained in the said book.

A. H. LLOYD,

Joint Secy. to the Govt. of India.

The 30th June 1937.

✓ **No. 5469—HC-44/37-Com.**—The following notification of the Government of India, Finance Department (Central Revenues) is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CUSTOMS.

✓ *Simla, 29th May 1937.*

No. 34.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to prohibit the bringing into British India of

(1) any copy of—

(a) the publication entitled "The communist International", published monthly by Modern Books, Limited, 4a, Parton Street, London, W. C.-1.,

(b) the paper entitled "International Press Correspondence" published weekly by H. R. G. Jefferson, 4a, Parton Street, London, W. C.-1.,

(c) the book entitled "The Labour Monthly—a Magazine of International Labour", edited by R. Palme Dutt and published by the Proprietors, the Trinity Trust, 7, John Street, London, W. C.-1.,

(2) any translation, reprint or other document containing substantial reproductions of the matter contained in the above three publications, and

(3) any document issued by or emanating from the "General News Service", London.

A. H. LLOYD,

Joint Secy. to the Govt. of India.

The 30th June 1937.

✓ **No. 5476—HC-42/37-Com.**—The following notification of the Government of India in the Finance Department (Central Revenues) is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CENTRAL EXCISES.

✓ *Simla, 5th June 1937.*

No. 8.—In exercise of the powers conferred by section 7 of the Matches (Excise Duty) Act, 1934 (XVI of 1934), the Central Government is pleased to prohibit absolutely, with effect from the 8th June 1937, the bringing of matches into British India from the territory of the Majmu Taluka of Bagasra in the Western India States Agency.

A. H. LLOYD,

Joint Secy. to the Govt. of India.

The 28th June 1937.

✓ **No. 5398-J.**—The following notifications of the Government of India in the Home Department are republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

JUDICIAL.

✓ *Simla, 28th April 1937.*

No. F. 10/1/36.—In pursuance of subsection (3) of section 175, read with section 313 of the Government of India Act, 1935, the Governor General in Council is pleased to direct that until further orders every contract or assurance of property made in the exercise of the executive authority of the Governor General in Council shall be executed on behalf of the Governor General in Council by the person who would have been required to execute it if it had been executed before the 1st April 1935.

J. A. THORNE,

Joint Secy. to the Govt. of India.

Simla, 20th May 1937.

No. F. 10/1/36.—In the Home Department Notification No. F. 10/1/36-Judicial, dated the 28th April 1937, for "1st April 1935" read "1st April 1937".

J. A. THORNE,

Joint Secy. to the Govt. of India.